

paper here referring to the relief measures that have been adopted in Madras. Let him make a statement at his earliest convenience.

श्री राम सेवक यादव: उत्तर प्रदेश में जो इस वक्त कोई सरकार नहीं है, उसके बारे में मैंने कामरोको प्रस्ताव पेश किया है . .

**Mr. Speaker:** Order, order. They are referring to one other adjournment motion which they have tabled. Some hon. Members have tabled an adjournment motion saying that there is a break-down of the Constitution in Uttar Pradesh and that this House must have an opportunity to discuss that matter. I disallowed that motion. I did not want to be very harsh on the first day and, therefore, I allowed the hon. Member concerned to get up and refer to it. How can I look into this matter here. They have to settle that matter there and they are trying to settle it. I am sure every hon. Member of this House will agree that this is not a matter which can be taken up at this stage. If there is nobody at all—if one Minister resigns and no other Minister comes in—then we will consider whether it is necessary.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** No such question arises. It is all fantasy.

श्री राम सेवक यादव : वहां पर विधान मंडल की बैठक नहीं हो रही है, श्रीमन् ।

**Mr. Speaker:** I agree that there is absolutely no question of our discussing the question of ministers, the responsibilities of ministers or the resignation of ministers in Uttar Pradesh. There is a duly constituted government which is in charge of the administration in that State. If there is any break-down then we shall see. I, therefore, disallowed that motion.

श्री राम सेवक यादव : विधान की हत्या हो रही है ।

**Shri Rajendra Singh (Chapra):** When the Prime Minister takes interest in Congo why should he not take interest in Uttar Pradesh?

**Mr. Speaker:** Order, order. We shall proceed with our business.

12.12 hrs.

## PAPERS LAID ON THE TABLE

### WHITE PAPER ON INDIA-CHINA RELATIONS

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I beg to lay on the Table a copy of White Paper No. IV containing Notes, Memoranda and Letters exchanged between the Governments of India and China between March, 1960 and November, 1960. [Placed in Library, See No. LT-2395/60.]

### NOTIFICATION ISSUED UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** I beg to lay on the Table a copy of Notification No. S.O. 2505, dated the 15th October, 1960, under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library, See No. LT-2396/60.]

### REGISTRATION OF ELECTORS RULES

**The Minister of Law (Shri A. K. Sen):** I beg to lay on the Table a copy of the Registration of Electors Rules, 1960 published in Notification No. S.O. 2750, dated the 11th November, 1960, under sub-section (3) of Section 28 of the Representation of the People Act, 1950. [Placed in Library, See No. LT-2397/60.]